

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3290  
ANSWERED ON:13.08.2010  
FOOD SAFETY AND STANDARDS ACT  
Ghatowar Shri Paban Singh;Saha Shri Anup Kumar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of applications for product/ingredient of food items lying pending for approval with the Government under the Food Safety and Standards Act, 2006/Prevention of Food Adulteration Act, 1954;
- (b) the action taken by the Government for their disposal;
- (c) whether the Food Safety and Standards Authority of India has constituted any Scientific Committee scientific panels; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

- (a) The details of applications for product/ingredient of food items pending for approval with the Food Safety and Standards Authority are annexed.
- (b) These applications are processed in accordance with laid down procedure by collecting additional information from the applicant wherever dossiers are found deficient.
- (c) & (d) The Food Safety and Standards Authority of India has constituted a Scientific Committee and eight Scientific Panels on (i) food additives, flavourings, processing aids and materials in contact with food (ii) biological hazards (iii) contaminants in the food chain (iv) labelling and claims / Advertisements (v) method of sampling and analysis (vi) pesticides and antibiotic residues (vii) genetically modified organisms and food (viii) functional food, nutraceuticals, dietetic products and other similar products.